

(2021) 04 SEBI CK 0158

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.558 Of 2021, Appeal No.384 Of 2020

Mohit Karkera

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 30-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0158

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Manish Chhangani, Khaitan, Vishal Kanade, Mihir Mody, Arnav Misra, K Ashar

Judgement

1. Cause shown is sufficient. The restoration application is allowed. The order dated March 8, 2021 is recalled. The appeal is restored to its original

number.

2. List for admission and for final disposal on June 15, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.